GOVERNMENT OF INDIA MINISTRY OF HOME AFFAIRS

LOK SABHA UNSTARRED QUESTION NO. 2867

TO BE ANSWERED ON THE 13TH MARCH, 2018/PHALGUNA 22, 1939 (SAKA)
BILATERAL AGREEMENT ON CYBER CRIME

2867. SHRIMATI K. MARAGATHAM:

Will the Minister of HOME AFFAIRS be pleased to state:

- (a) whether the Government is currently working towards bilateral agreements with around 15 countries for exchange of information on cyber crimes;
- (b) if so, the details thereof;
- (c) whether the Government has taken several steps to check cyber crime such as legal, policy and institutional measures; and
- (d) if so, the details thereof?

ANSWER

MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI HANSRAJ GANGARAM AHIR)

- a) to b): The Ministry of Home Affairs has no such proposal at present.
- c) to d): Government has taken various measures for preventing cyber crime in the country which inter-alia includes:
- (i) The Ministry of Home Affairs has recently setup a Cyber & Information Security Division to look into relevant matters relating to cyber-crime & information security.
- (ii) Ministry of Home Affairs is implementing a scheme 'Cyber Crime Prevention against Women and Children' (CCPWC) from NIRBHAYA funds during the period 2017-2020, under which Rs 82.8 crore as Grants-in-Aid have been disbursed to the States/UTs for setting up of one cyber forensic training laboratory in each State/UT.

- (iii) Various steps are taken by MHA as well as States to modernize the preventive setup and equip police personnel with knowledge and skills for prevention and control of crime through various national and state police academies/institutes. CCPWC scheme of Ministry of Home Affairs aims to train 27500 police personnel across the country in the field of cyber domain.
- (iv) Information Technology Act, 2000 has adequate deterrent provisions for cyber threats and cyber attacks.
- (v) All the new government websites and applications are to be audited with respect to cyber security prior to their hosting. The auditing of the websites and applications is to be conducted on a regular basis after hosting.
- (vi) The Indian Computer Emergency Response Team (CERT-In) is regularly tracking the hacking of websites and alerts the website owners concerned to take actions to secure the websites to prevent recurrence.
- (vii) Government has formulated Cyber Crisis Management Plan for countering cyber attacks and cyber terrorism.
- (viii) CERT-In issues alerts and advisories regarding latest cyber threats/vulnerabilities and countermeasures to protect computers/servers on regular basis.

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- (ix) Cyber security mock drills are being conducted regularly to enable assessment of cyber security posture and preparedness of organizations in Government and critical sectors.
- (x) CERT-In conducts regular training programmes for key stakeholders.
- (xi) Government has initiated setting up of National Cyber Coordination Centre (NCCC).
- (xii) Government has launched the Cyber Swachhta Kendra (Botnet Cleaning and Malware Analysis Centre).
- (xiii) NIC which provides IT/E-Governance related services to Government

 Departments protects the cyber resources from possible compromises
 through a layered security approach in the form of practices,
 procedures and technologies.
